

Shri P. K. Deo:
 Shri Gokulananda
 Mohanty:
 Shri Bade:
 Shri Mohammad Elias:
 Shri H. C. Soy:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Union Government have persuaded the State Governments to set up vigilance machinery in their States to fight corruption;

(b) the steps taken by the States to make a positive move in this direction; and

(c) whether some States have pointed out difficulties in making it effective?

The Minister of State in the Ministry of Home Affairs (Shri Hathi):

(a) Yes, Sir. The State Governments have been requested to set up Vigilance Commissions on the lines of the Central Vigilance Commission.

(b) The Governments of Andhra Pradesh, Maharashtra, Gujarat, Madhya Pradesh and Rajasthan have set up Vigilance Commissions on the lines of Central Vigilance Commission and the Governments of Kerala, Mysore, Orissa, Assam, Nagaland and Punjab have decided to set up such Commissions. The Governments of Madras, Bihar, Jammu and Kashmir and Uttar Pradesh have set up organisations differing in some respects from the Central Vigilance Commission. The Government of West Bengal are considering the matter.

(c) No, Sir.

Squatters' Colonies in Calcutta

*358. { Shrimati Renu Chakravartty:
 Shri Subodh Hansda:

Will the Minister of Rehabilitation be pleased to state the concrete measures being taken to resolve the bottleneck in regularising and developing the squatters colonies in and around Calcutta?

The Minister of Rehabilitation (Shri Tyagi): Out of 148 colonies accepted for regularisation, 132 colonies have been regularised in full and 12 in part. Steps have been taken to regularise the remaining 4 colonies.

The work of development of 35 colonies is in progress. Proposals for 21 colonies are under consideration. In regard to 58 colonies in Tollygunge area, development has to be undertaken as part of an integrated scheme for which the State Government have to set up a suitable agency. Proposals in respect of the remaining colonies are awaited from the State Government.

No special difficulty has come to the notice of the Government of India, beyond the normal legal and procedural requirements in regard to acquisition.

Hindi Medium in U.P.S.C. Examinations

*359. { Shri Ramachandra Ulaka:
 Shri Dhuleshwar Meena:
 Shri M. L. Dwivedi:
 Shri S. C. Samanta:
 Shrimati Savitri Nigam:
 Shri Subodh Hansda:
 Shri P. R. Chakraverti:
 Shri K. N. Tiwary:
 Shri A. V. Raghavan:
 Shri A. N. Vidyalankar:
 Shri Vishwa Nath Pandey:

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 37 on the 27th May, 1964 and state:

(a) whether Government have since considered in consultation with the U.P.S.C. the question of introducing Hindi as optional medium of U.P.S.C. examinations; and

(b) if so, the nature of decision arrived at?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). It has been agreed that Hindi might be intro-

duced as an optional medium with effect from the examination to be held from September 1965, provided necessary methods and techniques can be evolved by the Union Public Service Commission in the meanwhile for maintaining a common standard in the evaluation of examination papers written in English and Hindi. The Union Public Service Commission are still considering this matter.

Rehabilitation in Cachar

*360. **Shrimati Jyotsna Chanda:** Will the Minister of Rehabilitation be pleased to state:

(a) whether Government have taken stituted in 1962 to enquire into the failures of the Indian Tea Association Scheme in Cachar which was sanctioned by Government for the rehabilitation of the former East Pakistan refugees have submitted any report;

(b) if so, what are the recommendations; and

(c) if not, the reasons for delay?

The Minister of Rehabilitation (Shri Tyagi): (a) No, Sir.

(b) Does not arise.

(c) The Committee was set up in the last week of September, 1962. The Secretary of the Committee, an officer of the Assam Government, was subsequently transferred from Silchar and another officer was appointed in his place as Secretary in June, 1963. As this was an old scheme, collection of all relevant records took time and the first meeting was held on 13th September, 1963 and the second meeting on 30th November, 1963. Thereafter, the Committee could not meet as the official members were pre-occupied with the urgent problems arising as a result of the fresh influx of migrants from East Pakistan. The Chairman was also pre-occupied with an other assignment for some time. The Committee is, however,

being directed to complete its work and submit its report soon.

Resolutions of Lucknow Muslim Convention

*361. **Shri S. N. Chaturvedi:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have taken note of the speeches made and resolutions passed at the Muslim Convention held recently at Lucknow and found them unobjectionable and conducive to amity and good relations between the communities; and

(b) if not, the action Government propose to take in the matter?

The Minister of Home Affairs (Shri Nanda): (a) Taken as a whole Government do not consider the speeches made and the resolutions passed at the Muslim Convention objectionable from the legal point of view but they were not satisfactory from the point of view of communal harmony.

(b) Does not arise.

Ring Bund at Dhansa

*362. **Shri P. K. Deo:** Will the Minister of Home Affairs be pleased to state:

(a) whether an armed platoon of Delhi Police was sent to the Ring Bund at Dhansa near Najafgarh to prevent people from causing breaches in it to release flood water;

(b) whether any overseer of the Punjab Government was arrested while causing breaches on the Bund; and

(c) if so, whether any case was instituted against the aforesaid overseer and the result thereof?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes, Sir.

(b) and (c). Yes, Sir, the case is still under investigation by the Delhi Police.